

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1408/1998

(2)

New Delhi this the 3rd day of August, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOJA, MEMBER (A)

Prem Kumar S/O Ganpat Singh,
R/O G-10, Tagore Gali,
New Usmanpur, Shahdara,
Delhi-110032.

... Applicant

(By Shri P. M. Ahlawat, Advocate)

-Versus-

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.

2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi-110001.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Heard the learned counsel for applicant on admission.

2. The applicant is working in the Refund Branch of Headquarters Office at New Delhi. The learned counsel submits that in 1992 he had submitted an option that he would like to be retained in the Refund Branch of Hqrs. Office instead of going to the Commercial Branch where he was transferred.

JKm

3. The letter impugned is issued by the Senior (3)
Divisional Railway Manager to the G.M. (P), Hqrs.
Office, New Delhi. By this letter the G.M. (P) is
informed that certain employees including the
applicant were due for promotion as Head Clerks grade
Rs.5000-8000 and accordingly the Sr. Divisional
Railway Manager wanted to know whether the said
employees could be spared to effect their promotion on
that Division, i.e., Commercial Division, or they
could be absorbed against the vacancies in Refund
Branch. So far, the information has not been
furnished. The aforesaid letter or order does not
appear to harm the applicant in any way. If against
his wishes he is sent back to Commercial Division and
if he has given his option as alleged in paragraph 4.4
of the the application, he may then come with a fresh
application challenging such order. Presently, only
certain information has been sought by the Commercial
Division from the Refund Branch of the Railways which
affords no cause of action to the applicant for moving
the present application.

4. Accordingly, subject to observations
aforesaid, this OA is hereby summarily dismissed.

Km
(K. M. Agarwal)
Chairman

R. K. Ahuja
(R. K. Ahuja)
Member (A)

/as/